

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 108/Chd/Pb/2017

**Under Section 10 of the Insolvency
and Bankruptcy Code, 2016**

Kochhar Overseas Pvt. Ltd.

....Petitioner- Corporate Debtor.

Present: Ms. Jyoti Sareen, Advocate for petitioner- Corporate Debtor.
Mr. Yogender Pal Singhal, proposed Interim Resolution
Professional.

Having heard the learned counsel for the petitioner-corporate debtor, it is found that Column No. 1 of Part-III of the application Form No. 6, is incomplete, inasmuch as, the list does not contain the particulars of the dues of Government and employees who are also Operational Creditors. Even under Col. No. 6 and 7 of Part-III of the application, the information given is incomplete as the word 'Not Applicable' has been mentioned instead of specifying the reasons. It is further found that Index has not been annexed with Vol. II and III of the petition.

Notice of these defects to the petitioner-corporate debtor and the learned counsel appearing for the petitioner present accepts notice and it is directed that fresh application in Form 6 giving full particulars by removing these defects duly supported with the affidavit of authorised representative of the Corporate Debtor be filed within a period of seven days.

Learned counsel, *inter alia*, contends that the copy of the petition along with entire paper book was sent to the Punjab National Bank which is the only Financial Creditor and filed original postal receipt in proof of despatch

of paper book on 26.10.2017 with the tracking report of the postal department showing that the article was delivered on 27.10.2017.

Notice of this petition to the Financial Creditor i.e. Punjab National Bank for 16.11.2017. The petitioner is directed to collect the notice from the Registry of the Tribunal and send the same to the Financial Creditor immediately by Speed Post attaching therewith copy of the petition and file affidavit of service with supporting documents i.e. postal receipt and tracking report at least one day before the date fixed. The Registry shall mention in the notice to the financial creditor that the objections to the petition, if any, be filed at least one day before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

November 03, 2017
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